

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1061 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sheenam Tabasum Kichloo
D/O Shri Imtiyaz Ahmad Kichloo
R/O Near Power Receiving Station Malipath Kichloo Mohalla, House
No.34, Tehsil & District Kishtwar.

vide notification No.780 dated 30.12.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16291-97 /RG/LP Dated: 24.03.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheenam Tabasum Kichloo**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1062 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shahiasta Banoo
D/O Shri Abdul Rashid
R/O Panla Maligam, Village Pogal, Tehsil Pogal Paristan,
District Ramban

vide notification No. 2768 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16298-304 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahiasta Banoo**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1063 of 2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Amisha Gupta
D/O Shri Pawan Kumar,
R/O W. No.10, Dablehar, Tehsil Suchet Garh, District Jammu

vide notification No. 2724 of 2023/RG/LP dated 22.12.2023 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16305-11 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amisha Gupta**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1064 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajbir Singh Thakur
S/O Shri Romal Singh Thakur
R/O Tehsil Ramnagar, District Udhampur.

vide notification No.1982 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16312-18 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajbir Singh Thakur**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1065 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Huzaif Iqbal Wani
S/O Shri Mohd. Iqbal Wani
R/O Neosi, Tehsil Chassana, Reasi

vide notification No.1886 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16319-25 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Reasi**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Huzaif Iqbal Wani**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1066 of 2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Babli Kumari
D/O Shri Bishan Dass
R/O V.P.O Rehal Dhamalian, Tehsil Bishnah, District Jammu

vide notification No. No.1871 of 2023/RG/LP dated 08.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16326-32/RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Babli Kumari**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1067 of 2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waqar Ahmed
S/O Shri Mohd. Ashraf
R/O Kala Ban, Tehsil Mendhar, District Poonch

vide notification No.1249 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16333-39 /RG/LP Dated: 24.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqar Ahmed**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1068 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohit Saini
S/O Shri Ravinder Saini
R/O Channi, Kartholi, Sarore, Tehsil Bari Brahmana, District Samba

vide notification No.1090 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16340-46 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohit Saini**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1069 of 2025 /RG/LP Dated: 24 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dheeraj Singh Thakur
S/O Shri Kewal Singh
R/O Ward No.2 Village Gabber Tehsil Thakrakote District Reasi

vide notification No.1033 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16347-53 /RG/LP Dated: 24 .03.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Reasi**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Singh Thakur**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 10700/2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarun Mehra
S/O Shri Ram Paul
R/O H.No 243, Sector 6, Street No 14, Nanak Nagar Jammu, Tehsil Bahu, District Jammu.

vide notification No.1065 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16354-60/RG/LP Dated: 24.03.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Mehra**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1071 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubham Singh
S/O Shri Madan Singh
R/O Village Surinsar, W.No 5, Jaithly, P.O Surinsar, Tehsil & District
Jammu.

vide notification No.1041 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16361-67 /RG/LP Dated: 24.03.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubham Singh**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1072 of 2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Rashi
D/O Shri Ramesh Kumar
R/O H.NO 35, Sector-1, upper Roop Nagar, Tehsil & District Jammu

vide notification No.1005 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16368-74/RG/LP Dated: 24.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Rashi**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1073 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kamran Khwaja
S/O Shri Atiq Ul Rehman
R/O W.No 8, Khwaja House Basoli, Tehsil Basoli, District Kathua

vide notification No.961 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16375-81 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Khwaja**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1074 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Avasyu Sharma
S/O Shri Sohan Lal Sharma
R/O W.No.16 Upper Shiva Nagar, Mohalla Kalibari Tehsil & District Kathua.

vide notification No.534 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16382-88 /RG/LP Dated: 24.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avasyu Sharma**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1075 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Narinder Singh
S/O Shri Shanti Parkash
R/O Pora Balla, Tehsil Bhalessa Gandoh, District Doda.

vide notification No.1518 of 2021/RG/LP dated 17.12.2021 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16389-95 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Narinder Singh**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1076 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehr-UI-Nisa
D/O Shri Bashir Ahmed Sei
R/O Near Shiv Mandir Nagri, C/O Bashir Ahmed Sie, Tehsil & District
Doda.

vide notification No.485 of 2021/RG/LP dated 07.06.2021 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16396-402 /RG/LP Dated: 24.03.2025 *(RV)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehr-UI-Nisa**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1077 of 2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jogeshwar Bhadwal
S/O Shri Younginder Singh
R/O Mahanpur, Kathua

vide notification No.1604 Dated 11.03.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16403-09/RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jogeshwar Bhadwal**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1078 dhoris /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ranjodh Singh
S/O Shri Harjeet Singh
R/O H.No.39, Dogra Hall, Tehsil & Distt. Jammu

vide notification No. 1136 Dated 10.01.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16410-16 /RG/LP Dated: 24.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranjodh Singh**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1079 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Chahat
S/O Shri Vijay Kumar
R/O Bahu Fort, Mohalla Manhas Garh, Jammu

vide notification No. 1067 Dated 10.01.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16417-23 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chahat**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1080 of 2025 /RG/LP Dated: 24 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jasbir Singh
S/O Shri Prem Singh
R/O Village Chainpura, Near Ujh Dam, Tehsil & District Kathua

vide notification No. 597 of 2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16424-30 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasbir Singh**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1001 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shilpa Singh
D/O Shri Krishan Dev Singh Sambyal
R/O Mandi Sangwali, Rolli Wala Mohalla, Tehsil & District Samba.

vide notification No.685 of 2022/RG/LP Dated 30.05.2022 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Jammu
15/03/2025
(Registrar Administration)

No: 16431-37 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shilpa Singh**, Advocate
.....for information and necessary action.

Jammu
15/03/25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1082 of 2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Parshant Kumar
S/O Shri Bachan Lal
R/O 72/D VIR Sainik Colony, Tehsil & District Jammu

vide notification No.1640 Dated 12.03.2020 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16438-44/RG/LP Dated: 24.03.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parshant Kumar**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1083 of 2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Sharma
S/O Shri Dev Raj Sharma
R/O Bainamble, Tehsil Koteranka, District Rajouri.

vide notification No.1789 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16445-51/RG/LP Dated: 24.03.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Sharma, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1084 of 2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akhlaq Hussain
S/O Shri Ghulam Hussain
R/O Chak Banola, Mendhar, Poonch.

vide notification No.49 Dated 13.06.2019 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16452-58/RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhlaq Hussain, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1085 of 2025/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Himani Rathore
D/O Shri Yash Pal Singh
R/O Ward No. 10, Tehsil Hiranagar, District Kathua

vide notification No.1888 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Jammu
15/03/2025
(Registrar Administration)

No: 16459-65/RG/LP Dated: 24.03.2025 *Ak*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Rathore, Advocate**
.....for information and necessary action.

Jammu
15/03/25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1086 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ananya Sharma
D/O Shri Ashok Kumar
R/O Ward No.1, Tehsil Rajpura, District Samba

vide notification No.438 of 2021/RG/LP Dated 05.06.2021 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Jammu
15/05/2025
(Registrar Administration)

No: 16466-72 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ananya Sharma**, Advocate
.....for information and necessary action.

Jammu
15/05/25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 100701/2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Easar Ahmad Ganaie
S/O Shri Abdul Majeed Ganaie
R/O Keegam, Tehsil Keegam, District Shopian

vide notification No.1034 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16473-79 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Easar Ahmad Ganaie**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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**EXTENSION
 OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1088 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arshid Ahmad Palla
S/O Shri Gh Nabi Palla
R/O Barpora, Tehsil & District Pulwama.

vide notification No.76 dated 10.02.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Jammu
18-03-2025
 (Registrar Administration)

No: 16480-86 /RG/LP Dated: 24.03.2025 *Jammu*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshid Ahmad Palla, Advocate**
for information and necessary action.

Jammu
18-03-2025
 (Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1089 of 2025 /RG/LP Dated: 24 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mir Irtiza
S/O Shri Mir Ghulam Nabi
R/O Hakura Mailkpora, Tehsil Doru, District Anantnag.

vide notification No.1888 of 2023/RG/LP Dated 11.11.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Jammi
18-03-2025
(Registrar Administration)

No: 16487-93 /RG/LP Dated: 24 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Irtiza**, Advocate
.....for information and necessary action.

Jammi
18-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1090 of 2025/RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Gull
S/O Shri Gh. Mohammad Parry
R/O Chairhara, Maham near Jamia Masjid, Tehsil Magam, District
Budgam.

vide notification No.1262 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16494-500/RG/LP Dated: 27.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Gull**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1091 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Fayaz
S/O Shri Fayaz Ahmed
R/O Peth Lalad Sopore, District Baramulla.

vide notification No.1261 of 2021/RG/LP dated 16.11.2021 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Registrar Administration)

No: 16501-07 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Fayaz, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1092 of 2024/RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Iraj Shawl
D/O Shri Altaf Hussain Shawl
R/O Lal Bazar, Botshah Mohalla, Tehsil & District Srinagar

vide notification No.1058 of 2023/RG/LP dated 01.06.2023 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16508-14 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iraj Shawl**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1093 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohmed Aslam
S/O Shri Mohmed Shafi
R/O Salamabad Uri, Dar Mohalla, District Baramulla.

vide notification No.1300 of 2021/RG/LP dated 16.11.2021 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

18-03-25
(Registrar Administration)

No: 165/18-24 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmed Aslam**, Advocate
.....for information and necessary action

18-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1094 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nowsheen Taranum
D/O Shri Bashir Ahmad
R/O Gulshan Nagar Methan, Srinagar

vide notification No.1197 dated 17.11.2018 for a period of one year has been extended **till 31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

ranu
18-03-2025
(Registrar Administration)

No: 16525-31 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nowsheen Taranum**, Advocate
.....for information and necessary action.

ranu
18-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1095 of 2025 /RG/LP Dated: 24 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehwish Jan
D/O Late Shri Ghulam Ahmad Chiloo
R/O Chinar Mohalla H.M.T Zainakote, Tehsil Shaltang District Srinagar

vide notification No. 201 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16532-38 /RG/LP Dated: 24 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehwish Jan**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1096 of 2025/RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Azra Jan
D/O Shri Shabir Ah Bhat
R/O Wani Mohallah, Chowdary Bagh, Rainawari, Tehsil North, District-
Srinagar

vide notification No.37 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16539-45/RG/LP Dated: 24.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azra Jan**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1097 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aqib Rashid Wani
S/O Shri Abdul Rashid Wani
R/O Branwar Wani Mohallah, Tehsil Chadoora, District Budgam

vide notification No.68 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16546-52 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Rashid Wani**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1098 of 2023 /RG/LP

Dated: 24 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ifra Bashir
D/O Shri Bashir Ahmad Para
R/O Para Mohalla, Tehsil Pantha Chowk, District Sriangar.

vide notification No. 2297 of 2023/RG/LP dated 30.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16553-59 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Bashir**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1099 of 2025/RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Farhat Jan
D/O Shri Gh. Qadir Wani
R/O Gousia Colony, Tulbagh, Tehsil Pampore, District Pulwama.

vide notification No.933 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

18-03-2025
(Registrar Administration)

No: 16560-66 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Jan, Advocate**
.....for information and necessary action.

18-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1100 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabeer Ahmad Wagay

S/O Shri Ab. Gani Wagay

R/O Loolipora Hum-pora, Tehsil Chadoora, District Budgam.

vide notification No.2009 of 2023/RG/LP dated 12.09.2023 for a period of one year has further been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

18-05-2025
(Registrar Administration)

No: 16567-73 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabeer Ahmad Wagay**, Advocate
.....for information and necessary action.

18-05-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1101 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zeenat Yousuf
D/O Shri Mohd Yousuf Mir
R/O NillahNajwan, Kangan, Tehsil Kangan, District Ganderbal

vide notification No. 1259 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16574-80 /RG/LP Dated: 24.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeenat Yousuf**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1102-24 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ab Hamid
S/O Shri Gh. Nabi Dar
R/O Kanis-pora, Gousia Colony, Tehsil & District Baramulla

vide notification No. 908 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16581-87 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ab Hamid**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1103 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Urmillah Rehman
D/O Shri Abdul Rehman Lone
R/O Lalan Bonpora Tehsil & District Anantnag.

vide notification No. 2067 of 2023/RG/LP dated 13.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16588-94 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urmillah Rehman**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1104 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tabasurat Uz Zikra
D/O Shri Muzaffar Ahmad Padder
R/O Shams-ipora, Padder Mohalla, Tehsil & District Shopian

vide notification No. 717 of 2022/RG/LP dated 30.09.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16595-601 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasurat Uz Zikra**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1105 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Henna Nissar
D/O Shri Nisar Ahmad Mir
R/O Housing Colony, Bemina Srinagar

vide notification No.1186 of 2023/RG/LP dated 16.11.2018 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16602-08 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Henna Nissar**, Advocate
.....for information and necessary action

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2106 of 2025 /RG/LP Dated: 24 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Safoora Ahad
D/O Shri Abdul Ahad Wani
R/O Maidan Chogal, Khan Mohalla, Tehsil Handwara, District Kupwara.

vide notification No. 2001 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16608-15 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Safoora Ahad**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1107 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Farhad Hussain Mir
S/O Shri Mohammad Amin Mir
R/O Gund Zonar-ashi, Chowkibal, Tehsil Kralpora, District Kupwara

vide notification No.1038 of 2023/RG/LP Dated 01.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


(Registrar Administration)

No: 16616-22 /RG/LP Dated: 24.03.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farhad Hussain Mir, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1108 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Qurrat Ul Ain
D/O Shri Mohammad Yousuf Padder
R/O Gutli Gund Verinag, tehsil Shahabad Bala, District Anantnag.

vide notification No.1146 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16623-29 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurrat Ul Ain, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1109 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Afzal Nengroo
S/O Shri Mohd Afzal Nen-groo
R/O Krandidgam, Tehsil Bijbehara, Distt Anantnag.

vide notification No. 1257 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Jammu
18-05-2025
(Registrar Administration)

No: 16630-36 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Afzal Nengroo**, Advocate
.....for information and necessary action.

Jammu
18-05-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1110 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asrar Ul Haq Nawaz
S/O Shri Haq Nawaz Tingoo
R/O Verinag, Tehsil Shahabad Bala, District Anantnag.

vide notification No.21 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16637 43 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asrar Ul Haq Nawaz, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1111 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Akhter Ruieel
D/O Shri Farooq Ahmad Bhat
R/O Zawoora, Pantha Chowk, Srinagar

vide notification No.1734 dated 18.03.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Farooq Ahmad Bhat
18-03-2025
(Registrar Administration)

No: 16644-50 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akhter Ruieel**, Advocate
.....for information and necessary action.

Farooq Ahmad Bhat
18-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1112 of 2025 /RG/LP

Dated: 24 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irshad Ahmad Khan
S/O Shri Ashaq Hussain Khan
R/O Check-I—Wangund, Khan Mohalla, Tehsil Doru, District Anantnag.

vide notification No.1404 dated 03.03.2020 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Jammu 18-05-25
(Registrar Administration)

No: 16651-57 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Khan, Advocate**
.....for information and necessary action.

Jammu 18-05-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1113 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tahmeena Afzal
D/O Shri Mohammed Afzal Reshi
R/O Hilalabad Nesbal, Tehsil Sumbal District Bandipora.

vide notification No.714 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16658-64 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeena Afzal**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1114 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javid Ahmad Bhat
S/O Shri Mohammad Ramzan Bhat
R/O Wailoo Tehsil Kunzer, District Baramulla.

vide notification No.958 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16665-71 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javid Ahmad Bhat**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1115 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nadiya Rasheed
D/O Shri Abdul Rasheed Naikoo
R/O Naik Mohalla Palhallan, Tehsil Pattan, District Baramulla.

vide notification No.227 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16672-78 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Rasheed, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1116 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajad Ahmad Khan
S/O Shri Muhammad Anwar Khan
R/O Baduab, Tulail Tehsil Gurez District Bandipora.

vide notification No.1221 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16679-85 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Khan, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1117 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Rashid
S/O Shri Abdul Rashid Mir
R/O Alamdar Bagh Colony, Gopalpora, Tehsil Chadoora, District
Budgam.

vide notification No.954 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16686-92 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Rashid**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1118 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Numan Zargar
S/O Shri Akhter Hussain Zargar
R/O Khanday Colony, South City Nowgam. Tehsil Chanapora, District Srinagar.

vide notification No.1872 of 2023/RG/LP dated 08.09.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16693-99 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Numan Zargar**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1119 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asif Ahmad Dar
S/O Shri Gh. Ahmad Dar
R/O Baliahren, Bonichakal, Tehsil Pattan, District Baramulla.

vide notification No.73 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 16700-06 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Ahmad Dar**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1120 of 2025 /RG/LP

Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aaqib Mushtaq Sofi
S/O Shri Mushtaq Ahmad Sofi
R/O Baghwan Pora, Noor Bagh, Tehsil Eid Gah, District Srinagar

vide notification No.559 of 2021/RG/LP dated 03.07.2021 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16707-13 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Mushtaq Sofi**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1121 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tabasum Manzoor
D/o Shri Manzoor Ahmad Teli
R/o Rohama Rafiabad Baramulla

vide notification No.1233 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mani
18-03-25
(Registrar Administration)

No: 16714-20 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Manzoor**, Advocate
.....for information and necessary action.

Mani
18-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1199 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nowbahar Khan
D/O Shri Masood Ahmad Khan
R/O Baghat Barzulla, Khan Mohalla, Tehsil Chanapora, Distt Srinagar

vide notification No.42 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Jammu
18-03-2025
(Registrar Administration)

No: 16721-27 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nowbahar Khan**, Advocate
.....for information and necessary action.

Jammu
18-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1123 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Nabi
D/o Shri Gh. Nabi Wani
R/o Sheikh Mohalla Soura Tehsil Eidgah, Distt.Srinagar

vide notification No.2851 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Registrar Administration)

No: 16728-34 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Nabi**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1124 of 2025 /RG/LP Dated: 24 .03.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahoor Ah Khan
S/o Mohd Ayoub Khan
R/o Trahpoo, Achabal Anantnag

vide notification No.1166 of 2021/RG/LP dated 14.09.2021 for a period of one year has been extended till **31.03.2026** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

[Signature]
(Registrar Administration)

No: 16735-41 /RG/LP Dated: 24 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor Ah Khan, Advocate**
.....for information and necessary action.

[Signature]
(Registrar Administration)